

(d) and (e) The Central Government in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution does not comply with type of information.

(f) The Government has already amended the Consumer Protection Act, 1986 to provide for imposing a fine not exceeding Rs. 10,000/- on consumers who file such frivolous or vexatious complaints. In case the complainant does not pay such fines, the Act provides for imprisonment or fine or both.

(g) The rules framed under Consumer Protection Act, 1986 provide for speedy disposal of the case. A case is to be decided within 90 days if it does not require testing/analysis and within 150 days if it requires testing/analysis of the goods. Continuous efforts are being made to cut short delays in disposing of the cases through reviews, meetings, etc. at the level of Central/ State Governments and the National Commission.

1994 National Trade Estimate report on Foreign Trade Barriers

*592. SHRI V. NARAYANASAMY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to the 1994 National Trade Estimate Report on foreign trade barriers released here by the Office of the US Trade representative wherein concern was expressed on India's unwillingness to give access for textile products from around the world; and

(b) if so, the reaction of Government and steps taken to deal with the situation?

THE MINISTER OF COMMERCE, (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) India does not have any unfair trade practices. It has consistently been the policy of Government that there should not be unilateral judgement or action on trade matters and that these should be resolved multilaterally.

Plan Outlay for Tamil Nadu on Education

*593. SHRI TINDIVANAM G. VENKATRAMAN:

SHRI MISA R. GANESAN:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) what is the plan outlay to Tamil Nadu for education;

(b) whether Government propose to set up new industrial estates in backward areas of the State;

(c) if so, what is the quantum of funds allocated for the same; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (?) An outlay of Rs. 102.15 crores has been approved for education in Tamil Nadu's Annual Plan 1994-95.

(b) to (d) The Government have approved the setting up of three Growth Centres in the backward areas of Tamil Nadu, the details of which are given below:—

Name of the Growth Centre	Name of the District	Amount released till 31-3-94 (Rs. in lakhs)
1. Erode	Periyar	150.00
2. Parangudi-Thirunarugal Block	Thanjavur	..
3. Tirunelveli (Gangai Kondan Nanur Block)	Tirunelveli-Kattabomman	200.00